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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA- 1452/99

New Delhi this the 29th day of January, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Naresh Kumar Verma,  
S/o Sh. Ram Kumar Verma,  
Asstt. Public Prosecutor,  
Govt. of NCT of Delhi,  
Directorate of Prosecution,  
Tis Hazari Courts,  
Delhi-54. .... Applicant

(Applicant in person)

Versus

1. Union of India through  
its Secretary,  
Ministry of Personnel &  
Training, Govt. of India,  
New Delhi.
2. Govt. of NCT of Delhi  
through its Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
Delhi-54.
3. UPSC through  
its Secretary,  
Dholpur House,  
Shahjahan Road,  
New Delhi. .... Respondents
4. National Commission for  
Backward Classes through  
its Secretary,  
Madam Bhikaji Cama Place,  
New Delhi. .... Respondents

(through Sh. R.V. Sinha, Advocate)

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ORDER (ORAL)  
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

Applicant does not deny that the appointment offer has been issued to him, but certain formalities are still said to be pending.

As the relief prayed for has substantially been granted, this O.A. is disposed of, with liberty given to applicant that in the event any difficulty arises in regard to the completion of formalities, it will be open to him to seek revival of the OA through an M.A.

No costs.

A. Vedavalli  
(Dr. A. Vedavalli)

Member(J)

S.R. Adige  
(S.R. Adige)  
Vice-Chairman(A)

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